

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

Contempt Petition No. 159/97
(in O.A. No. 210/96)

Date of order: 24.06.2002.

Hon'ble Mr. Sarweshwar Jha, Administrative Member.

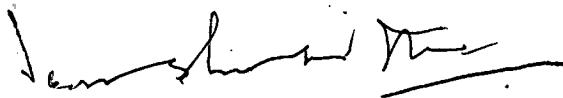
Hon'ble Mr. J.K. Kaushik, Judicial Member.

Bhaskar Gupta & Ors
vs.
Mr. S.S. Natarajan (OFB)

Mr. Sarweshwar Jha, AM

At the very out set, the learned counsel for the respondents has submitted that the orders of this Tribunal in OA No. 210/96 dated 05.03.97, have since been complied with by the respondents and, therefore, the contempt proceedings against the alleged contemnors may be dropped. In this regard, the learned counsel for the respondents invited our attention to the orders passed vide their letter dated 24.06.97, a copy of which has been annexed as R.1 to the reply in which it is observed that the respondents have considered the matter as directed by the Tribunal in the above order dated 05.03.97, and they have ^{accordingly} disposed of the matter. It is stated in the said order that the respondents have considered the cases of the applicants and found that the applicants are not entitled to get the benefits of the Hon'ble Apex Court's order given on 05.08.93

2. The learned counsel for the applicants has, however, submitted that the applicants are very much eligible for getting the benefits ~~as~~ consequenting on their having passed the re-gradation examination for the post of Chargeeman Gr.II



He has, however, admitted that while there is obviously no contempt against the respondents in terms of the order having complied with the orders passed by this Tribunal in O.A. No. 210/96 dated 05.03.97, they may be allowed to bring the matter before this Tribunal afresh seeking relevant relief according to the rules.

3. Having heard the learned counsel for the parties of the order of this Tribunal and due compliance having been made by the respondents, we are of the considered opinion that the order dated 05.03.97 in O.A. No. 210/96 has been fully complied with and no contempt has been committed by the respondents and the contempt proceedings are dropped. and Notices issued in this regard also stand discharged.

4. However, keeping in view the submissions made by the learned counsel for the applicants, they are at liberty to file fresh O.A. if they are so advised.

JK Kaushik
(J. K. Kaushik)
Judicial Member

Sarweshwar Jha
(Sarweshwar Jha)
Administrative Member

jsv.